

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/021/765/2018

Date of Order: 08.08.2018

Between:

A. Ravinder,
S/o. Buchanna,
Aged about 45 years,
Occ: Accounts Officer, Group 'B',
R/o. H.No.2-2-1136/5/D, Flat No.102,
Venakataraya Mansion,
New Nallakunta,
Hyderabad.

... Applicant

AND

1. Union of India rep. by its
Secretary,
Ministry of Labour & Employment,
Employees' Provident Fund Organization,
Bhavishya Nidhi Bhavan,
14-Bhikaji Cama Place,
New Delhi – 110 066.
2. The Additional Central P.F. Commissioner,
Zonal Office (Telangana), 3-4-763,
Barkatpura Chaman,
Hyderabad – 27.
3. The Assistant P.P. Commissioner (HRM),
Regional Office, Bhavishyanidhi Bhavan,
3-4-763, Barkatpura Chaman,
Hyderabad – 27.
4. The Regional Provident Fund Commissioner – I,
Employees' Provident Fund Organization,
3-4-763, Regional Office,
Barkatpura, Hyderabad – 27.
5. The Regional Provident Fund Commissioner,
Employees' Provident Fund Organization,
Kukatpally, Hyderabad.

... Respondents

Counsel for the Applicants : Mr. G. Ravi Mohan
Counsel for the Respondents : Mr. G. Jaya Prakash Babu,SC for EPFO

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER
THE HON'BLE MRS. NAINI JAYASEELAN,ADMN. MEMBER

ORAL ORDER

{ Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member }

Heard Shri G. Ravi Mohan, learned counsel appearing for the Applicant and Shri G. Jaya Prakash Babu, learned Standing Counsel who took Notices on behalf of the Respondents.

2. Earlier, the Applicant filed O.A. No.557/2018 assailing the order passed transferring him from Barkatpura Office to Kukatpally Office on the ground that he is a physically challenged person and he goes to office by wheel chair and hence it is not possible for him to join at Regional Office, Kukatpally. The Tribunal disposed of the O.A. by an order dated 15.6.2018 enabling the Applicant to file representation before the Respondents and also directing the Respondents to consider and dispose of the representation submitted by the Applicant by a reasoned order within a period of four weeks.

3. In response thereto, the Respondents by order dated 05/10.07.2018 rejected the representation of the Applicant basing on the grounds stated therein. One of the grounds taken by the Respondents is that the Applicant is transferred within the same city of Hyderabad. Regional Office, Kukatpally is at a distance of 15 kms. and the office building at Kukatpally is disabled friendly having a lift facility and, therefore, there will not be any inconvenience to the Applicant. They also stated that as per the Head Office

guidelines, there should be change of office of every employee after completion of five years in the same office and the Applicant completed nine years of service in Barkatpura and, therefore, he was transferred to Regional Office, Kukatpally.

4. Learned counsel appearing for the Applicant would submit that the Applicant can be accommodated in any office nearby the office of Barkatpura instead of Regional Office, Kukatpally.

5. Learned Standing Counsel appearing for the Respondents expressed doubt as to whether there is any vacancy in the nearby offices to accommodate the Applicant.

6. In view of the above, without going into the merits of the impugned rejection order passed by the Respondents, we dispose of the O.A. directing the Respondents to consider the case of the Applicant to transfer him to an office nearby Barkatpura instead of Regional Office, Kukatpally. The Respondents are directed to re-consider the case of the Applicant within a period of four weeks from the date of receipt of a copy of the order. Till re-consideration of the issue of transfer of the Applicant, he shall not be compelled to join the Regional Office, Kukatpally.

7. The O.A. is accordingly disposed of at the stage of admission. No order as to costs.

**(NAINI JAYASEELAN)
ADMN. MEMBER**

pv

**(JUSTICE R. KANTHA RAO)
JUDL. MEMBER**